

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 101  
IB-1131/ND/2020

**IN THE MATTER OF:**

**M/s. Shivam Enterprises**

**...PETITIONER**

**Vs.**

**M/s. GRV Kreations Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 08.01.2021  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

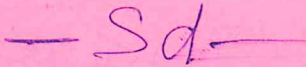
**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Tushar Parashar, Advocate.**

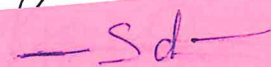
**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the counsel for the operational creditor. Perused the paper book. Ld. counsel for the operational creditor is directed to take steps for filing an affidavit from his client to make the requirement of Section 9 (3) (c) of the IBC. Week days' time has been granted for filing the same. Post the matter to 9th February, 2021.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**